

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 402**  
**IB/540/ND/2022**

**IN THE MATTER OF:**

KNK Ship Management	...	Applicant
Versus		
Thirani Industries Limited	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 17.05.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gautam Khazanchi, Mr. Anuj Aggarwal, Advs.  
For the Respondent : Mr. Karan Luthra, Mr. Prabhav Bahuguna, Advs.

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Operational Creditor has submitted that they have filed the rejoinder along with the delay of condonation application. Counsel has submitted that there is a delay of 13 days. The delay is condoned subject to payment of costs of Rs. 10,000/- to be deposited in 'Bharat Kosh' and filing proof of the same. Rejoinder is taken on record. Pleadings are completed. Both the Counsels are directed to be in readiness to argue the matter.

Let the matter be fixed for 02.06.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**  
Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**